

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No.
Transfer Application No.

543/95

Date of Decision : 2.6.95

S.R.Pagare

Petitioner

Mr.P.R.Jadhav

Advocate for the
Petitioners

Versus

U.O.I. & Ors.

Respondents

Advocate for the
respondents

C O R A M :

The Hon'ble Shri Justice M.S.Deshpande, Vice Chairman
The Hon'ble Shri P.P.Srivastava, Member(A)

(1) To be referred to the Reporter or not ? M

(2) Whether it needs to be circulated to other Benches of the Tribunal? M

M
V.C.

trk

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY 1

O.A.NO. 543/95

S.R.Pagare

..Applicant

v/s

Union of India & Ors.

..Respondents

Coram: Hon. Shri Justice M.S.Deshpande, V.C.
Hon. Shri P.P.Srivastava, Member(A)

ORAL JUDGEMENT:

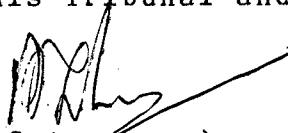
DATED: 2.6.95

(Per: M.S.Deshpande, Vice Chairman)

Heard Mr. P.R. Jadhav, counsel for the applicant.

2. In view of the Full Bench decision of the Tribunal, THE INDIAN NATIONAL NGO's ASSOCIATION OF ARMY ELECTRONIC INSPECTION AND ORS. Vs. THE SECRETARY, MINISTRY OF DEFENCE, NEW DELHI & ORS., (1991-1993) A.T.F.B.J. pp.240, no dispute which relates to the holding of an office under the Union can be entertained by the Tribunal. In the present case the applicant was removed by the Association from the post of Zonal Secretaryship and as a consequence thereof his duty pass was withdrawn by the respondent no.4. The applicant will have to seek his remedy elsewhere regarding his removal from the office of the Zonal Secretary and unless that is done the consequence which would follow the earlier order cannot be ~~wished~~ ^{wished} away.

3. The application cannot therefore be entertained in this Tribunal and hence dismissed.


(P.P.Srivastava)
Member(A)


(M.S.Deshpande)
Vice Chairman